

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

1. IA 3407/2024 in C.P. (IB)/988(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2024**

**NAME OF THE PARTIES:- Omkara Assets Reconstruction Private  
Limited**

**V/s**

**Mr. Jayesh Natvarlal Sanghrajka Interim  
Resolution Professional**

**IN THE MATTER OF**

**Piramal Capital & Housing Finance Limited**

**V/s**

**Edweena Real Estate Private Limited**

**Section: Application under any other provisions-IBC, 22(3)(b) U/s 7 of Insolvency  
and Bankruptcy Code, 2016**

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**ORDER**

**IA 3407 of 2024:-** Counsel, Nausher Kohli a/w Nanki Grewal, Mansi Joglekar, and Yesha Badani appeared for the Applicant through VC and Counsel, Nikita Mandaniyan i/b Pranali Gada appeared for the Respondent no. 1.

This Application has been filed by the Applicant/Petitioner seeking confirmation of the appointment of Respondent no. 2 as Resolution Professional (RP) in place of IRP, Jayesh Natvarlal Sanghrajka. In this regard, Counsel for the Applicant states that in the first meeting of the CoC held on 11.03.2024, it has been resolved by 100% voting to appoint M/s Incorp Restructuring Services LLP having Registration no. IBBI/IPE-0129/IPA-1/2022-23/50032 as Resolution Professional. In view of the resolution passed by the CoC and the averments made in the present Application, we deem it appropriate

to appoint Respondent No. 2 as RP in this case. Hence, M/s InCorp Restructuring Services LLP having Registration no. IBBI/IPE-0129/IPA-1/2022-23/50032 is hereby appointed as Resolution Professional. Accordingly, **IA 3407 of 2024** is **allowed** and **disposed of** in the aforesaid terms.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**